

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HELIOS INFRASTRUCTURE
AND PROJECTS LTD.**

1.	Name of corporate person	HELIOS INFRASTRUCTURE AND PROJECTS LTD
2.	Date of incorporation of corporate person	13.06.2006
3.	Authority under which corporate person is incorporated/ registered	ROC DELHI I
4.	Corporate identity number/limited liability identity number of corporate person	U70109DL2006PLC149704
5.	Address of the registered office and principal office (if any) of corporate person	43, COMMUNITY CENTRE NEW FRIENDS COLONY, NEW DELHI, DELHI, INDIA, 110065
6.	Liquidation commencement date of corporate person	29.07.2026
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name- Mr. Amit Gupta Registration No.- IBBI/IPA-002/IP-N00021/2016- 2017/10048 Email ID- vl.heliosltd@gmail.com Address- C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh, 226023
8.	Last date for submission of claims	28.08.2026 Email ID- vl.heliosltd@gmail.com

Notice is hereby given that the **HELIOS INFRASTRUCTURE AND PROJECTS LTD.** has commenced voluntary liquidation on 29.07.2026.

The stakeholders of **HELIOS INFRASTRUCTURE AND PROJECTS LTD.** are hereby called upon to submit a proof of their claims, on or before 28.08.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Amit Gupta
Liquidator
Helios Infrastructure and Projects Ltd
IBBI/PA-002/IP-N00021/2016-2017/10048

Date:31.07.2026
Place: New Delhi

सदस्य सचिव RMRS एवं प्र. चि. अधि. राज० जिला चिकि० केकड़ी, अजमेर (राज.)	
क्रमांक:- 737	दिनांक:- 24/7/26
निविदा 01/2026-27	
इस निविदाकावल में X-RAY & CT FILM, मॉडलन मरी एवं सर्जरी हेतु सर्जरी कमी, वाई बाँध / हेल्थ कैंप, कम्प्यूटर ऑनरेटर मेन विद मशीन एवं विविध यंत्रों की मराम सेवा की अनुवि/उपलब्ध करने पर उल्लेख है। निविदाएं 01/08/2026 तक सुबह 10 बजे तक सचिव के लिए निम्नलिखित आवेदनित है। निविदाएं www.spppr.rajnika.in के http://eproc.rajjasthan.gov.in पर उपलब्ध है।	
NIB Code MHS2627A2096s, TENDER ID - 2026_MEDIC_577080_1 2026_MEDIC-577080_2 2026_MEDIC_577289_1	UBN Code MHS2627GLRC02867 MHS2627GLRC02868 MHS 2627SLRC02869
हस्ता./- (हाँ सचिव कुमार मौर्य) सचिव सचिव अस्पतालअजमेर राजकीय जिला चिकित्सालय केकड़ी	
DIPRC/13171/2026	

शिवालिक एग्रो पॉली प्रोडक्ट्स लिमिटेड CIN: U15131HP1976PLC003703 पंजी. कार्यालय: प्लॉट नं. 1, सैक्टर-3, इंडस्ट्रियल एरिया, पंचायत (वि. प्र. -173220 सयुक्त कार्यालय: बी-45, फेज III, इंडस्ट्रियल एरिया, मोहाली (पंजाब)-160055
फोन नं. 0172-2227087-88, फैक्स नं. 0172-2270349, ई-मेल: saplmo@sappl.co.in, वेबसाइट: shivalikagropoly.com
सूचना
(कंपनी के इक्विटी शेयरधारकों के ध्यानार्थ)

विषय: निवेशक शिक्षा और सुरक्षा निधि (आईडीपीएफ) प्राधिकरण के खाते में शेयरधारकों द्वारा अर्जित कंपनी के अदावतकृत लाभांश (वि. व. 2018-19) तथा सरकारी इक्विटी शेयरों का हस्तांतरण

निवेशक शिक्षा और सुरक्षा निधि प्राधिकरण (लेखा, लेखा परीक्षा, स्थानांतरण और वापसी) नियम, 2016 (तथि तत्क किए गए संशोधन) (नियम) और कंपनी अधिनियम, 2013 की धारा 124 के प्रावधानों के अनुसार सदस्यों को एतद्द्वारा सूचना दी जाती है कि 31.03.2019 को समाप्त वित्तीय वर्ष के लिए अदावतकृत लाभांश और शेयर धारकों द्वारा अर्जित उनके समरूपी शेयरों, यदि कोई है, जिसका वित्तीय वर्ष 31.03.2019 से या पिछले 7 वर्षों के लिए लाभांश का दावा या अदत नहीं किया गया, को निवेशक शिक्षा और सुरक्षा निधि (आईडीपीएफ) को 06.11.2026 को या उसके बाद हस्तांतरण करने के लिए निश्चित किया जाएगा। कंपनी ने उचित कार्यावली करने के लिए उन संबंधित शेयरधारकों को उनके नवीनतम उपलब्ध पता पर व्यक्तिगत तौर पर संश्लेषण करने के लिए निश्चित लाभांश की राशि और शेयरों की संख्या वरीत करते हुए ऐसे शेयर धारकों का पूर्ण विवरण अपलोड किया है। संबंधित शेयरधारकों से उपरोक्त कथित तथि अर्थात 06.11.2026 से पहले उनकी अदावतकृत लाभांश राशि का दावा करने का अनुरोध है, जिसमें असफल रहने पर कंपनी संबंधित नियमों और कानून के कथित प्रावधानों के अनुसार आईडीपीएफ प्राधिकरण के खाते में अदावतकृत लाभांश और संबंधित शेयरों का हस्तांतरण करने की कार्यावली करेगी। शेयरधारक को यह कि अदावतकृत या अदत लाभांश और समरूपी शेयर दोनों के स्याप ऐसे शेयरों पर अर्जित सभी लाभ, यदि कोई है, एक बार आईडीपीएफ को हस्तांतरित किए जाने के बाद निम्नलिखित नियमों के अनुसार निर्धारित निम्नलिखित प्रक्रिया के बाद आईडीपीएफ प्राधिकरण से उन पर दोबारा दावा कर सकता है। संबंधित शेयरधारक, जो भीतिक रूप में शेयरधारक और जिनके शेयर आईडीपीएफ प्राधिकरण के डोमेन खाते में हस्तांतरित करने के योग्य है, नोट करें कि नियमों के अनुसार कंपनी आईडीपीएफ प्राधिकरण के डोमेन खाते में ऐसे शेयर स्थानांतरित करने के उद्देश्य के लिए उनके द्वारा अर्जित मूल पर प्रमाण पत्र की जगह नए शेयर प्रमाण पत्र जारी करेगी और ऐसे मामलों में, मूल शेयर प्रमाण पत्र जो उनके नाम से पंजीकृत है वह स्वतः रद्द और अस्वीकार्य समझा जाएगा। शेयरधारक आगामी तौर पर नोट करें कि कंपनी द्वारा आपसी वेबसाइट पर अपलोड किए गए विवरण नियमों को अनुवर्ती आईडीपीएफ प्राधिकरण के डोमेन खाते में शेयरों का स्थानांतरण के उद्देश्य के लिए कंपनी द्वारा नए शेयर प्रमाण पत्र जारी करने के संबंध में पचात सूचना के तौर पर समझा जाना चाहिए।

निवेशक शिक्षा और सुरक्षा निधि (आईडीपीएफ) प्राधिकरण ने 28 जुलाई, 2025 से "सक्षम निवेशक" शीर्षक से 100 दिवसीय अभियान शुरू किया है। इसके अनुसरण में, इसी शीर्षक के तहत दूसरा 100-दिवसीय अभियान 1 अप्रैल, 2026 से शुरू होकर 9 जुलाई, 2026 को समाप्त होगा।

उपरोक्त अभियानों का घोषित उद्देश्य ग्राहक को जानें (केवाईआ) आवश्यकताओं के अनुपालन को सुगम बनाना और बैक खाता विवरण सहित संबंधित शेयरधारक विवरणों को अद्यतन करना सुनिश्चित करना है। इस पहल का उद्देश्य शेयरधारक अभिलेखों के समय पर सत्यापन और सुचारु के माध्यम से अवैधानिक या दावा न किए गए लाभांश राशि को आईडीपीएफ में स्थानांतरित होने से रोककर निवेशकों के हितों की रक्षा करना है।

उपरोक्त के अनुसरण में, कंपनी ने सभी इक्विटी शेयरधारकों से अनुरोध है कि वे अभियान अवधि के भीतर कंपनी के शेयर हस्तांतरण एजेंटों के साथ अपने केवाईसी और अन्य आवश्यक विवरणों को तत्काल अद्यतन करें। जिन शेयरधारकों ने पहले ही अपना केवाईसी पूरा कर लिया है, वे कृपया इस सूचना को अनदेखा करें।

कंपनी निर्धारित समय-सोमा के अनुसार आईडीपीएफ प्राधिकरण को अपनी अनुपालन रिपोर्ट प्रस्तुत करेगी। शेयरधारकों को किसी भी विषय पर कोई पृष्ठछाड़ होने के मामले में, वे कंपनी शेयर ट्रांसफर एजेंट अभिप्रा किपटल लिमिटेड, श्री अभिनव अग्रवाल, टेली: 011-42390725, ई-मेल: rta@abhpria.com या कंपनी शिवालिक एग्रो पॉली प्रोडक्ट्स लिमिटेड, बी-45, फेज-III, इंडस्ट्रियल एरिया, मोहाली-160055 (पंजाब) फोन: 0172-2227087-88, फैक्स: 0172-2270349, ई-मेल: saplmo@sappl.co.in और श्री विशाल अरोड़ा ई-मेल: csteamva@gmail.com पर संपर्क कर सकते हैं।

कृते शिवालिक एगो पॉली प्रोडक्ट्स लिमिटेड,	पंकज कुमार महाजन
स्थान: मोहाली (पंजाब)	नोडल अधिकारी
दिनांक: 01.08.2026	

जी. के. कंसल्टेंट्स लिमिटेड CIN: L74104D1998PLC034109 वेब: https://gkconsultantsltd.com ; ई-मेल आईडी: akg_gkcl@yahoo.co.in
पंजी. कार्यालय: प्लॉट नं. 17, सेक्टर-35, ग्राउंड फ्लोर, पंजाबी बाग, दिल्ली-110026
संपर्क नंबर : 9312235711

वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो-विजुअल माध्यमों से आयोजित होने वाली 38वीं वार्षिक आम बैठक की सूचना

एतद्द्वारा सूचना दी जाती है कि जी. के. कंसल्टेंट्स लिमिटेड ("कंपनी") के सदस्यों की 38वीं वार्षिक आम बैठक ("एजीएम")कोफॉरेट मामलों के मंत्रालय ("एमएसटी") और भारतीय प्रतिभूति एवं विनियम बोर्ड ("सेबी") द्वारा इस संबंध में जारी लागू सामान्य परिपत्रों के साथ पठित कंपनी अधिनियम, 2013 के लागू प्रावधानों और उसके तहत बनाए गए नियमों के अनुपालन में किसी सामान्य स्थान पर सदस्यों की भीतिक उपस्थिति के बिना सनिवार, 22 अगस्त, 2026 को दोपहर 03:30 बजे वीडियो कॉन्फ्रेंसिंग ("वीसी") /अन्य ऑडियो-विजुअल माध्यमों ("ओएवीएम") के माध्यम से आयोजित की जाएगी जिसमे 38वीं एजीएम की सूचना में निर्धारित व्यवसाय को निपटया जाएगा।

एमएसटी परिपत्रों और सेबी परिपत्रों के अनुसार, कंपनी ने 31 मार्च, 2026 को समाप्त वित्तीय वर्ष के लिए वार्षिक रिपोर्ट 2025-26 के साथ 38वीं एजीएम की सूचना केवल इलेक्ट्रॉनिक माध्यम से उन सदस्यों को शुक्रवार, 31 जुलाई, 2026 को भेज दी है, जिनके ई-मेल आईडी शुक्रवार, 31 जुलाई, 2026 तक कंपनी/डिवाजिटी पार्टिसिपेंट के पास पंजीकृत थे।

सदस्य केवल वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में भाग ले सकते हैं और शामिल हो सकते हैं। उद्देश्य में शामिल होने के विवरण/निर्देश 38वीं एजीएम की सूचना के "नोट्स" अनुभाग में दिए गए हैं। वीसी/ओएवीएम के माध्यम से बैठक में भाग लेने वाले सदस्यों को कंपनी अधिनियम, 2013 की धारा 103 के तहत गणपूर्ति की गणना के उद्देश्य से गिना जाएगा।

38वीं वार्षिक आम बैठक की सूचना वार्षिक रिपोर्ट 2025-26 के साथ कंपनी की वेबसाइट <https://www.gkconsultantsltd.com> पर तथा टेलीफोनक्सचेंज यानी बीएसई लिमिटेड की वेबसाइट <https://www.bseindia.com> पर भी उपलब्ध है।

ई-वोटिंग के लिए निर्देश निम्नलिखित हैं:-

- कंपनी अपने सदस्यों को 38वीं एजीएम में प्रस्तावित प्रस्ताव (ओं) पर इलेक्ट्रॉनिक माध्यमों से (रिमोट ई-वोटिंग / 38वीं एजीएम में ई-वोटिंग) अपने मतार्षिकों का प्रयोग करने की सुविधा प्रदान कर रही है। कंपनी ने 38वीं एजीएम की सूचना में दिए गए सभी प्रस्तावों पर वोट डालने की सुविधा प्रदान करने के लिए एंजेंटों के रूप में एनएसडीएल की सेवाएं ली हैं। रिपोर्ट ई-वोटिंग / 38वीं एजीएम में ई-वोटिंग के माध्यम से वोट डालने की विस्तृत प्रक्रिया 38वीं एजीएम की सूचना में प्रदान की गई है। सदस्यों से अनुरोध है कि वे निर्देशों को ध्यानपूर्वक पढ़ें।
- रिमोट ई-वोटिंग अवधि बुधवार, 19 अगस्त, 2026 (सुबह 09:00 बजे) से शुरू होगी और शुक्रवार, 21 अगस्त, 2026 (शाम 05:00 बजे) तक (आइएसटी) को समाप्त होगी। इसके बाद एनएसडीएल द्वारा रिमोट ई-वोटिंग को निष्क्रिय कर दिया जाएगा और रिमोट ई-वोटिंग की अनुमति नहीं दी जाएगी।
- यह व्यक्ति, जिसका नाम कट-ऑफ तिथि यानी शनिवार, 15 अगस्त, 2026 को सदस्यों के रजिस्टर में या डिवाजिटी द्वारा बनाए गए लाभकारी मालिकों के रजिस्टर में शामिल/दर्ज है, वह केवल रिमोट ई-वोटिंग/बैठक में वोटिंग की सुविधा का लाभ उठाने का हकदार होगा;
- कोई भी व्यक्ति, जिसने 38वीं एजीएम की सूचना भेजने के बाद शेयर हासिल किए हैं और कंपनी का सदस्य बन गया है और कट-ऑफ तिथि (ई-वोटिंग के लिए) यानी शनिवार, 15 अगस्त, 2026 को शेयर रखता है, वह एजीएम की सूचना में उपलब्ध ई-वोटिंग निर्देशों को देखकर रिमोट ई-वोटिंग के लिए अपना यूजर आईडी और पासवर्ड प्राप्त कर सकता है।
- जिन सदस्यों ने रिमोट ई-वोटिंग अवधि के दौरान रिमोट ई-वोटिंग द्वारा अपना वोट डाला है, वे वीसी/ओएवीएम के माध्यम से 38वीं एजीएम में भाग ले सकते/ शामिल हो सकते हैं, लेकिन वे दोबारा अपना वोट डालने के हकदार नहीं होंगे।
- जी सदस्य वीसी/ओएवीएम सुविधा के माध्यम से 38वीं एजीएम में उपस्थित हैं और उन्होंने रिमोट ई-वोटिंग अवधि के माध्यम से प्रस्तावों पर अपना वोट नहीं डाला है तथा ऐसा करने से प्रतिबंधित नहीं है, वे 38वीं एजीएम के दौरान ई-वोटिंग प्रणाली के माध्यम से वोट देने के पात्र होंगे।

- बोर्ड ने निम्पक्ष और पारदर्शी तरीके से ई-वोटिंग प्रक्रिया का संचालन करने के लिए प्रैक्टिसिंग कंपनी सेक्रेटरी सीएस चेतन प्रसाद (चयन्यता नं. ACS A71905) को "क्रैडनानजर" नियुक्त किया है;

- कंपनी की सदस्यों के रजिस्टर और शेयर ट्रांसफर बुक वार्षिक आम बैठक के उद्देश्य से सनिवार, 15 अगस्त, 2026 से शनिवार, 22 अगस्त, 2026 तक (दोनों दिन शामिल) बंद रहेगी।

ई-वोटिंग या वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने से संबंधित किसी भी प्रश्न के मामले में, सदस्य www.evoting.nsdl.com के डाउनलोड अनुभाग में उपलब्ध शेयरधारकों के लिए अक्सर पूछे जाने वाले प्रश्न (FAQs) और शेयरधारकों के लिए ई-वोटिंग यूजर मैनुअल देख सकते हैं या टोल फ्री नं.: 1800-1020-990 या 1800-224-4330 पर कॉल कर सकते हैं या evoting@nsdl.co.inपर अनुरोध भेज सकते हैं या नेशनल सिस्कोरिटीज डिवाजिटी लिमिटेड, ट्रेड ब्लॉक, ए विंग, 4थी मंजिल, कमला मिल कंपाउंड, सेनापति बाघट मार्ग, लोथ पोल, मुंबई-400013 से निविट ईमेल evoting@nsdl.co.inपर संपर्क कर सकते हैं।

जी. के. कंसल्टेंट्स लिमिटेड के लिए	
हस्ता./-	
सरोज गुप्ता	प्रबंध निदेशक
स्थान: नई दिल्ली	
दिनांक: 31 जुलाई, 2026	डीआईएन: 07793920

 EMBASSY
 एम्बेसी डेवलपमेंट्स लिमिटेड
(पूर्व में इक्विनॉक्स इंडिया डेवलपमेंट्स लिमिटेड)
सीआईएन: L45101HR2006PLC0095409
पंजीकृत कार्यालय: कार्यालय संख्या 01-1001, वीकॉन्, ब्लू, वन स्वयंवार, उद्योग विहार फेज 4 रोड, गुरुग्राम, हरियाणा- 122016
फोन: (0124) 4609569 । ईमेल: ir@embassyindia.com
वेबसाइट: https://embassyindia.com/

शेयरधारकों को सूचना
भौतिक शेयरों के हस्तांतरण और डिमेटरियलाइजेशन के लिए विशेष विंडो

सेबी परिपत्र संं. एचओ/38/13/11 (2) 2026-एमआईआरएसडी-बीओडी/आई/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, निवेशकों को उनके शेयरों तक उनकी उचित पहुंच प्राप्त करने में और सुविधा प्रदान करने के लिए एक वर्ष की अवधि के लिए एक अब और विशेष विंडो 5 फरवरी, 2026 से 4 फरवरी, 2027 तक खुली है।

विशेष विंडो की यह सुविधा भौतिक प्रतिभूतियों के हस्तांतरण और डिमेटरियलाइजेशन ("डीमेट") के लिए है, जिन्हें 01 अप्रैल, 2019 से पहले बेचा/ खरीदा गया था।

विशेष विंडो ऐसे हस्तांतरण अनुरोधों के लिए भी उपलब्ध होगी जो पहले प्रस्तुत किए गए थे और दस्तावेजों / प्रक्रिया में कमी /अन्यथा के कारण अस्वीकार/ वापस कर लिए गए थे।

जमा करने की प्रयोज्यता के संबंध में कृपया नीचे दिए गए मैट्रिक्स को देखें:

लेनदेन की तारीख	01 अप्रैल, 2019 से पहले हस्तांतरण के लिए दर्ज किया गया?	मूल शेयर प्रमाणपत्र उपलब्ध?	वर्तमान विंडो में दर्ज करने के लिए पात्र?
01 अप्रैल, 2019 से पहले	नहीं (यह नवीन जमा है)	हाँ	हाँ
01 अप्रैल, 2019 से पहले	हाँ (इसे पहले अस्वीकार/ वापस कर दिया गया था)	हाँ	हाँ
01 अप्रैल, 2019 से पहले	हाँ	नहीं	नहीं
01 अप्रैल, 2019 से पहले	नहीं	नहीं	नहीं

कृपया ध्यान दें कि अनुरोध (अनुरोध) जो मूल प्रमाण पत्र (प्रमाण पत्र) के साथ हस्तांतरण विलेखों और उपर्युक्त परिपत्र में उल्लिखित प्रासंगिक सहायक दस्तावेजों के साथ हैं, केवल इस विशेष विंडो के तहत ही स्वीकार किया जाएगा। इस प्रकार हस्तांतरित प्रतिभूतियों को केवल डोमेन मोड में अंतरिती को अनिवार्य रूप से जमा किया जाएगा और हस्तांतरण के पंजीकरण की तारीख से एक वर्ष की अवधि के लिए लॉक-इन में होगा। ऐसी प्रतिभूतियों को उक्त लॉक-इन अवधि के दौरान हस्तांतरित/ ग्रहणाधिकार-विहित/ गिरवी नहीं रखा जाएगा

पात्र शेयरधारक जो इस अवसर का लाभ उठाना चाहते हैं, वे निम्नलिखित विवरण के अनुसार कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट, अर्थात केएसएफआईए टेक्नोलॉजीज लिमिटेड को आवश्यक दस्तावेजों के साथ हस्तांतरण अनुरोध प्रस्तुत कर सकते हैं:

नाम और डाक पता	केफिन टेक्नोलॉजीज लिमिटेड पता: सेलेनियम बिल्डिंग, टॉवर-बी, प्लॉट नंबर 31 और 32, वित्तीय जिला, नानकानुगा, सेरोलिंगमल्ली, हेदराबाद, रंगारेड्डी, तेलंगाना, भारत - 500032.
हेल्पलाइन नंबर	+91-40-67162222 / 79611000
किसी भी प्रश्न के लिए	अनुरोध यहाँ दर्ज करें: https://ns.kfintech.com/clientservices/lsc इस पते पर ईमेल भेजें: einward.nrs@kfintech.com
एम्बेसी डेवलपमेंट्स लिमिटेड के लिए	हस्ता /— विकास खंडेलवार कंपनी सचिव एसीएस 18475
स्थान: गुरुग्राम दिनांक: जुलाई 31, 2026	

This advertisement is for information purposes and not for publication, distribution or release directly or indirectly outside India. This advertisement does not constitute an offer or an invitation or a recommendation to purchase, to hold, to subscribe, or to sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined shall have the meaning assigned to them in the Letter of Offer dated June 16, 2026, the "Letter of Offer" or ("LOF") filed with the BSE Limited and the Securities and Exchange Board of India ("SEBI").



MARG
TECHNO-PROJECTS LTD.
सबं भुलू हिते रात.

MARG TECHNO-PROJECTS LIMITED

CORPORATE IDENTITY NUMBER: L69590GJ1993PLC019764

Marg Techno-Projects Limited ("Company" or "Issuer") was incorporated at Gujarat as "Marg Finance Limited" on July 02, 1993 under the Companies Act, 1956 and a Certificate of Incorporation was issued by the Registrar of Companies, Gujarat. Subsequently, the name of the Company was changed to "Marg Techno-Projects Limited" and a fresh Certificate of Incorporation consequent to change of name was obtained August 05, 1996. Our Company is registered under Section 45-1A of the Reserve Bank of India Act, 1934 to carry on the business of a Non-Banking Financial Institution. Our Company is registered with the Reserve Bank of India ("RBI") as Non-Systemically Important Non-Deposit taking Non-Banking Finance Companies (NSI-ND-NBFC), Investment and Credit Company ("ICC"). The registration number is 011.90071 vide the Certificate of Registration dated November 24, 1998.

Registered Office: 1206, Royal Trade Centre, Opposite Star Bazaar, Adajan, Surat-395009, Gujarat, India,
email: margtechno@gmail.com, **Tel:** 8460260838; **Website:** www.margtechno.com

OUR PROMOTERS ARE ARUN MADHAVAN NAIR, AKHIL NAIR, MADHAVAN KAKKAT NAIR, DHANANJAYAN KAKKAT NAIR AND REEMA MADHAVAN NAIR

FOR PRIVATE CIRCULATION TO ELIGIBLE EQUITY SHAREHOLDERS OF MARG TECHNO-PROJECTS LIMITED (THE "COMPANY" OR THE "ISSUER") ONLY

ISSUE OF UP TO 6,39,00,000 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹10/- PER RIGHTS EQUITY SHARE (AT PAR) ("ISSUE PRICE") AGGREGATING UP TO ₹ 6390.00 LAKH ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 9 (NINE) RIGHTS EQUITY SHARE FOR EVERY 2 (TWO) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE. THAT IS ON SATURDAY, JUNE 20, 2026 ("RECORD DATE") ("THE ISSUE"). FOR FURTHER DETAILS, SEE "GENERAL INFORMATION" ON PAGE 42 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of Marg Techno-Projects Limited wishes to thank all its shareholders and investors for their response to the Issue, which opened for subscription on Monday, June 29, 2026 and closed on Tuesday, July 29, 2026 and the last date for on-market renunciation of Rights Entitlements was Wednesday, July 22, 2026. Out of the total 1019 Applications for 6,78,14,953 Rights Equity Shares, 428 Applications for 181209 Rights Equity Shares (excluding Partial Rejections) were rejected due to technical reason as disclosed in the Letter of Offer. The total number of valid applications received was 588 Application (excluding Partial Rejections) for 67607176 Rights Equity Shares, which was 105.80% of the issue size. The Company, in consultation the Registrar to the Issue and with BSE Limited ("BSE"), the Designated Stock Exchange and in accordance with the Letter of Offer, has finalised Basis of allotment on Wednesday, July 29, 2026. The Rights Issue Committee at their meeting held on Wednesday, July 29, 2026 has approved the allotment of 6,36,90,000 (Six Crore Thirty Six lakh Ninety Thousands) Rights Equity Shares to the successful applicants. All valid applications have been considered for allotment.

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Category	Number of Valid applications Received	No. of Rights Equity Shares Accepted and Allotted against Rights Entitlement (A)	No. of Rights Equity Shares Accepted and Allotted against Additional Rights Equity Shares Applied (B)	Total Rights Equity Shares Accepted and Allotted (C=A+B)
Eligible Equity Shareholders	333	16058715	10073427	26133042
Renounees*	255	952305	40521829	41474134
Total	588	17011020	50596156	67607176

2. Information regarding total Applications received:

Category	Applications Received	Rights Equity Shares Applied for	Rights Equity Shares Allotted				
	Number	Number	Value	Number	Value	%	
Eligible Equity Shareholders	333	56.71	26133042	261330420	38.65	26133042	40.90
Renounees*	255	43.30	41474134	414741340	61.34	37766958	59.10
Total	588	100	67607176	676071760	100.00	63900000	100

*The Investors (identified based on Dpid & Client ID) whose names do not appear in the list of Eligible Equity Shareholders as on the record date and who hold the RE as on the Issue Closing Date and have applied in the Issue are considered the Renounees.

Intimation for Allotment/refund/rejection cases: The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, to the investors has been completed Friday, July 31, 2026. The instructions to SCsBs for unblocking of funds in case of ASBA Application were given on Thursday, July 30, 2026. The listing application was filed with BSE on Wednesday, July 29, 2026, and subsequently the approval is received on July 30, 2026. The listing application was filed with MSE on Thursday, July 30, 2026, and subsequently the approval is received on July 30, 2026 from MSE. The credit of Rights Equity Shares in the dematerialized form to the respective demat account of allottees is completed on Friday, July 31, 2026 with CDSL & NSDL, subject to grant of Listing approval by Stock Exchanges. Pursuant to the listing and trading approvals granted by BSE & MSE, the Rights Equity Shares allotted in the issue are expected to commence trading on BSE & MSE with effect from Monday, August 03, 2026 The Rights Equity Shares will traded under the same ISIN as Equity Shares (i.e. INF245H01018).

Further, in accordance with SEBI circular bearing reference – SEBI/HO/CFD/-Pod-1/P/ClR/2025/31 dated March 11, 2025, the request for extinguishment of Rights Entitlement has been sent to NSDL & CDSL.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGE ONLY IN DEMATERIALIZED FORM.

DISCLAIMER CLAUSE OF BSE:

It is to be distinctly understood that the permission given by the exchange i.e. BSE Limited should not in any way be deemed or construed that the Letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of offer. The Investors are advised to refer to the Letter of Offer for the full text of disclaimer clause of the BSE Limited under the heading "Other Regulatory and Statutory Disclosures - Disclaimer Clause of BSE Limited, The Stock Exchange" on page 89 The Letter of Offer.

MCS Share Transfer Agent Limited
Registrar to the Rights Issue
Address : 201, Shatdal Complex, 2nd Floor, Ashram Road, Ahmedabad - 3800 09, Gujarat, India
Contact Details: + 91 9826898868
E-mail ID/ Investor grievance e-mail: helpdeskdelhi@mcsregistrars.com
Website: www.mcsregistrars.com
Contact Person: Anil Shinde
SEBI Registration Number: INR000004108

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO INDICATE THE PREVALENCE OF EITHER THE MARKET PRICE, THE RIGHTS EQUITY SHARES, OR THE BUSINESS PROSPECTS OF THE COMPANY.

All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the Applicant, contact number(s), E-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgment slip.

For, Marg Techno-Projects Limited
Sd/-
Akhil Nair
Managing Director
DIN: 07706503

प्रपल स्टथ्या INC-26
[कंपनिर्त (निगम) नियम, 2014 के नियम 30 के अनुसार]
एक राज्य से दूसरे राज्य में कंपनी के पंजीकृत कार्यालय के स्थानांतरण हेतु स्थापार पत्र में प्रकाशित किया जाने वाला विज्ञापन
भारत सरकार के समक्ष क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कोर्टोरेट ड्राफ्ट मंगलवार
कंपनिर्त अधिनियम, 2013 की धारा 13(4) तथा कंपनिर्त (निगम) नियम, 2014 के नियम 30(5)(क) के संबंध में
द्वारा
पूनाए/ कोर्ट ड्रफाटेड सर्विसेज प्राइवेट लिमिटेड (CIN: U42101DL2008PTC173580) जिसका पंजीकृत कार्यालय 972, सेक्टर-9, पॉकेट-बी, वसंत कुंज, नई दिल्ली - 110070 में स्थित है।
सार्वजनिक सूचना
एतद् द्वारा आम जनता को सूचित किया जाता है कि कोर्ट ड्रफाटेड सर्विसेज प्राइवेट लिमिटेड ने कंपनिर्त अधिनियम, 2013 की धारा 13 के अंतर्गत भारत सरकार (क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कोर्टोरेट कार्य मंत्रालय) के समक्ष आवेदन प्रस्तुत करने का प्रस्ताव किया है, ताकि कंपनी की मेमोरेंडम ऑफ असोसिएशन के खंड-II में संशोधन की पुष्टि प्राप्त की जा सके।
यह संशोधन कंपनी के सदस्यों द्वारा दिनांक 27 जुलाई, 2026 (सोमवार) को आयोजित असाधारण सामान्य सभा में पारित विशेष प्रस्ताव के अनुसार किया गया है, जिससे कंपनी का पंजीकृत कार्यालय राष्ट्रीय राजधानी क्षेत्र दिल्ली से हरियाणा राज्य में स्थानांतरित किया जा सके।
यदि किसी सदस्य का इस प्रस्तावित परिवर्तन से कोई दिवित प्रभावित होता है, तो वह अपनी आपत्ति, यदि कोई हो, शपथ-पह संहिता, जिसमें उसके हित का स्वरूप स्पष्ट रूप से आपत्ति के आधार स्पष्ट रूप से वर्णित हो, इस सूचना के प्रकाशनों की तिथि से 14 (चौदह) दिनों के भीतर, निम्न में से किसी भी माध्यम से प्रस्तुत कर सकता है—
1. एमसीए पोर्टल (www.mca.gov.in) पर Investor Complaint Form सुचित करने; अथवा
2. पंजीकृत डाक (Registered Post) द्वारा निम्न पते पर: क्षेत्रीय निदेशक, उत्तरी क्षेत्र
कोर्टोरेट कार्य मंगलवार, बी-2 विंग, द्वितीय तल, पंचसंगम भवन, सी.जे.ओ. कॉम्प्लेक्स, नई दिल्ली - 110003 आपत्ति की एक प्रति आवेदक कंपनी को उसके निम्नलिखित पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए:-

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS

ADITYA BIRLA CAPITAL LIMITED

Registered Office: Indian Rayon Compound, Yeravda, Gujarat-362766 Branch Address at: Plot No-17, Vijaya Building, 2nd Floor, Barakhamba Road, New Delhi-110001

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] Symbolic Possession Notice (for Immovable Property)

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd., vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all the operations, contracts, obligations, legal actions (correspondences), communications, SARFAESI actions initiated by or against Aditya Birla Finance Ltd. in relation to the loan account and mortgaged property mentioned below, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Whereas, the undersigned being the authorized officer of Aditya Birla Capital Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.05.2026 calling upon the borrowers namely, **M/s. Mohit Enterprises, (Borrower) Through its Proprietor, Mr. Mohit Pratap (Co-borrower/Mortgagor) and Mrs. Suman (Guarantor)** to repay the amount mentioned in the notice being **Rs. 22,98,473.50/- (Rupees Thirty-Two Lakhs Ninety-Eight Thousand Four Hundred Seventy-Three and Paise Fifty-Six Only)** by way of substantial principal arrears (including accrued late charges) and interest till 18.05.2026 for Loan Ac No. ABN_MTL_000000863907 within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **31st July 2026**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Capital Limited for an amount Rs. 22,98,473.50/- (Rupees Thirty-Two Lakhs Ninety-Eight Thousand Four Hundred Seventy-Three and Paise Fifty-Six Only) by way of outstanding principal arrears (including accrued late charges) and interest till 18.05.2026 and interest thereon.

The borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of irreversibility, to redeem the secured assets.

Description of the said Immovable Property-
All That Part & Parcel of Property Bearing: A shop, measuring 27.20 square yards or 22.74 square meters, consisting of khassa number 731, situated at Parkishatgar, Mawana Marg Parkishatgar, Pargana Kihore, Tehsil Mawana, District Meerut, owned by Mr. Mohit Pratap, the boundaries of which are as per sale deed dated 05.09.2024 are given hereunder:- East: 10 feet 8 inch/Nali ki pati, North: 22 feet 4 inch/Shop of others, West: 9 feet/Parkishatgar Mawana Road, South: 27 feet 5 inch/Shop of Ankit Kumar.

DATE: 31/07/2026 Authorised Officer, (Aditya Birla Capital Limited)
PLACE: Delhi

EMBASSY
EMBASSY DEVELOPMENTS LIMITED
(Formerly Equinox India Developments Limited)
CIN: L45101HR2006PLC095409

Registered Office: Office No 01-1001, WeWork, Blue, One Square, Udyog Vihar Phase 4 Rd, Gurugram, Haryana - 122016
Tel: (0124) 4609559 | Email: ir@embassyindia.com
Website: https://embassyindia.com/

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PDI/3750/2026 dated January 30, 2026, another special window is now open for a period of one year, from **5th February, 2026 to 4th February, 2027**, to further facilitate the investors to get their rightful access to their shares.

This facility of a special window is for transfer and dematerialization ("Demat") of physical securities which were sold/purchased prior to April 01, 2019.

The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

Kindly refer to the matrix below regarding the applicability of lodgement:

Execution Date of Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	Yes
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	Yes
Before April 01, 2019	Yes	No	No
Before April 01, 2019	No	No	No

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents as mentioned in the above-mentioned Circular, will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible shareholders who wish to avail this opportunity may submit the transfer request along with requisite documents to the Company's Registrar and Share Transfer Agent, i.e., KFIN Technologies Limited, as per the following details:

Name & Postal Address	Kfin Technologies Limited Address: Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032.
Helpline No.	+91-40-67162222 / 79611000
For any query	Raise request at: https://ris.kfintech.com/client-services/isc Send an email at: einward.ns@kfintech.com

For Embassy Developments Limited
sd/-
Vikas Khandelwal
Company Secretary
ACS 18475

G. K. CONSULTANTS LIMITED
CIN: L74140DL1988PLC034109
Web: https://gkconsultantsltd.com; E-mail Id: agk_gkcl@yahoo.co.in
Regd. Office: Plot No. 17, Road No. 35 Ground Floor Punjabi Bagh, Delhi-110026. Contact No: 9312235713

NOTICE OF 38th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

NOTICE is hereby given that the 38th Annual General Meeting ("AGM") of the Members of the G.K. CONSULTANTS LIMITED ("the Company") will be held on Saturday, August 22, 2026 at 03:00 P.M., through Video Conferencing ("VC") Other Audio-Visual Means ("OAVM"), in compliance with applicable provisions of the Companies Act, 2013 and Rules framed thereunder read with applicable General Circular(s) issued by Ministry of Corporate Affairs ("MCA") and Securities & Exchange Board of India ("SEBI") in this regards, to transact such business(es) as set out in the 38th AGM Notice, without physical presence of Members at a common Venue.

In accordance to the MCA Circulars & SEBI Circulars, the Company has completed the dispatch of the Notice of 38th AGM along with Annual Report 2025-26 for the financial year ended on March 31, 2026, on Friday, July 31, 2026 through electronic mode to those members, whose e-mail IDs were registered with the Company / Depository Participant as Friday, July 31, 2026.

Members can participate and attend the AGM only through VC/OAVM facility, the details/ instructions for Joining the Meeting are provided under the Notes section of the Notice of 38th AGM. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013.

The notice of 38th Annual General Meeting along with Annual Report 2025-26, is available on the Company's website at <https://www.gkconsultantsltd.com> and also available on the website of the Stock Exchanges i.e. BSE Limited at <https://www.bseindia.com>.

Instructions for e-voting are as under:-

- The company is providing to its members, facility to exercise their right to vote on resolution(s) proposed to be passed at the 38th AGM by electronic means (remote e-voting / e-voting at the 38th AGM). The company has engaged the services of NSDL as the agency for providing the remote e-voting / e-voting at the 38th AGM facility to cast their votes on all resolutions as set out in the Notice of 38th AGM. The Detailed procedure to cast vote through remote e-voting / e-voting at the 38th AGM are provided in the Notice of 38th AGM. The Members are requested to read the instructions carefully.
- The remote e-voting period shall commence on Wednesday, August 19, 2026 (09:00 a.m.) and ends on Friday, August 21, 2026 (05:00 p.m. IST). The remote e-voting shall be disabled by NSDL thereafter and remote e-voting shall not be allowed;
- Any person, whose name appears/ recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Saturday, August 15, 2026 shall only be entitled to avail the facility of remote e-voting/ voting at the meeting;
- Any person, who has acquired shares and becomes the member of the Company after sending of the notice of 38th AGM and holding shares as on cut-off date (for e-voting) i.e., Saturday, August 15, 2026 may obtain their user id and password for remote e-voting by referring to the e-voting instructions available in AGM Notice;
- The Members who have casted their vote by remote e-voting during remote e-voting period, may also attend/ participate in 38th AGM through VC/OAVM, but shall not be entitled to cast their vote again.
- The Members present in the 38th AGM through VC / OAVM facility and have not casted their vote on the Resolutions through remote e-voting period and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the 38th AGM.
- The Board has appointed CS Chetan Prasad, (Membership No. ACS A71905) Practicing Company Secretaries, as the scrutinizer ("Scrutinizer") for conducting the e-voting process in a fair and transparent manner.
- The Register of Member and Share transfer Book of the Company Shall remain closed from Saturday, August 15, 2026 to Saturday, August 22, 2026 (both day inclusive) for the purpose of Annual General Meeting.

In case of any queries relating to e-voting or attending AGM through VC/OAVM, members may refer the Frequently Asked Questions (FAQs) for the Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no: 1800-1020-990 or 1800-224-430 or send a request at evoting@nsdl.co.in or contact National Securities Depository Limited, Trade World, A Wing, 4th Floor, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013, at the designated email id:- evoting@nsdl.co.in.

For G.K. Consultants Limited
sd/-
Saroj Gupta
Managing Director
Date: New Delhi
Date: July 31, 2026
DIN: 07793920

FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another

BEFORE THE CENTRAL GOVERNMENT
REGIONAL DIRECTOR, NORTHERN REGION
MINISTRY OF CORPORATE AFFAIRS

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

In the matter of M/S. FORTE INFRATECH SERVICES PRIVATE LIMITED (U42101DL2006C1735908) having its Registered Office at 972, Sector A, Pocket B, Vasant Kunj, New Delhi-110070.

Notice is hereby given to General Public that the company M/S. FORTE INFRATECH SERVICES PRIVATE LIMITED proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in term of special resolution passed at Extra ordinary General Meeting held on Monday, 27th DAY OF July, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing an Investor Complaint Form on the MCA Portal (www.mca.gov.in) or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ADDRESS OF REGISTERED OFFICE: 972, Sector A, Pocket B, Vasant Kunj, New Delhi-110070

For and on behalf of applicant
FORTE INFRATECH SERVICES PRIVATE LIMITED
sd/-
Ashish Srivastava
Director
DIN: 01853126
CR-1, Club Road, Malviya Town, Sohna Road, Gurugram, Haryana-122018

Date: 01-08-2026
Place: Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)]

FOR THE ATTENTION OF THE STAKEHOLDERS OF HELIOS INFRASTRUCTURE AND PROJECTS LTD.

1.	Name of corporate person	HELIOS INFRASTRUCTURE AND PROJECTS LTD
2.	Date of incorporation of corporate person	13.06.2006
3.	Authority under which corporate person is incorporated/ registered	ROC DELHI
4.	Corporate identity number/limited liability identity number of corporate person	U70109DL2006PLC149704
5.	Address of the registered office and principal office (if any) of corporate person	43, COMMUNITY CENTRE NEW FRIENDS COLONY, NEW DELHI, DELHI, INDIA, 110065
6.	Liquidation commencement date of corporate person	29.07.2026
7.	Name, address, email address, telephone number and the registration number of the liquidator	Name - Mr. Amit Gupta Registration No. - IBS/1PA-02/1P-A00021/2016-2017/10048 Email Id - v.heliosltd@gmail.com Address - C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh, 226023
8.	Last date for submission of claims	28.08.2026 Email Id - vl.heliosltd@gmail.com

Notice is hereby given that the HELIOS INFRASTRUCTURE AND PROJECTS LTD. has commenced voluntary liquidation on 29.07.2026. The stakeholders of HELIOS INFRASTRUCTURE AND PROJECTS LTD. are hereby called upon to submit a proof of their claims, on or before 28.08.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Mr. Amit Gupta - Liquidator
Helios Infrastructure and Projects Ltd
IBS/1PA-02/1P-A00021/2016-2017/10048

AXIS BANK
Retail Asset Centre: Axis Bank Ltd, 2nd Floor, Property # 7-E, Municipal 3903/114216, Malhar Road, Sarabha Nagar, Ludhiana - 141001. Corporate Office: 'Axis House', Block-B, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025
Registered Office: 'Trishul', 3rd floor, Opposite Samartheswar Temple, Law garden, Ellisbridge, Ahmedabad-380006

Publication of Notice regarding possession of property u/s 13(4) of SARFAESI Act 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd for an amount and interest thereon.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

1.	Name of Borrower/Guarantor/Mortgagor	Address: 1. M/s Rao and Sons through its Proprietor Mr Shameem Ahmad Address: Amankot, Panta Sahib District - Simraur, HP- 173025 2. Mr. Shameem Ahmad C/o Sarjit Address: Jaminpur tappar, Tehsil-Vikash Nagar Herbertpur, District: Dehradun, U.K- 2481423. Mrs Naushida C/o Mr Shameem Ahmad Address: Jaminpur tappar, Tehsil- Vikash Nagar Herbertpur, District: Dehradun, U.K- 248142
2.	Description of Immovable Property	All that piece and parcel of Grampanchayat residential/ Private A house measuring 250 sq. mtr along with building built thereon comprised of khata no. 445, fash varsh 1421 to 1426 khassa no. 2429, situated at mouza jaminpur, Tehsil Vikashnagar, Distt. Dehradun, U.K bounded as under :- East: 89' 6" land israna, West: 89' 6" Rasta 20', North: 30' land of rakesh thakur, South: 30' land of rakesh thakur
3.	Date of Demand Notice:	NPA DATE: 10-APR-2025
4.	Date of Possession	27-JULY-2026
5.	Amount Outstanding as per 13-2 Notice	Rs. 28,69,497/- (Rs Twenty Eight Lacs Sixty Nine Thousand Four Hundred and Ninety Seven Only)
6.	Place: Uttarakhand	-SD/- Authorized Officer Axis Bank Ltd.
7.	Date: 01.08.2026	

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SURYA FOUNDRY PRIVATE LIMITED (A Corporate Guarantor)

1.	Name of the corporate debtor	SURYA FOUNDRY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/11/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199DL2005PTC142689
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office as per MCA: AG-31, Shalimar Bagh, New Delhi-110068
6.	Insolvency commencement date in respect of corporate debtor	28/07/2026 (As per order of NCLT New Delhi Court-IV (Special Bench) 29th July 2026 in Company Petition no. CP (IB) 41 (ND) 2026)
7.	Estimated date of closure of insolvency resolution process	25/01/2027 (180 days from the Insolvency Commencement date which is 29th July, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME - REETESH KUMAR AGARWAL Registration no. :- IBS/1PA-001/1P-P00878/2017-18/1475
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi-110085 E-Mail: carkargwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi-110085 E-Mail: ipsuryafoundry@gmail.com
11.	Last date for submission of claims	12th August 2026 (Date of appointment of IRP is 29th July, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-IV (Special Bench) has ordered the commencement of a Corporate Insolvency Resolution Process for SURYA FOUNDRY PRIVATE LIMITED which stands as a Corporate Guarantor for the principal borrower MUBRAK OVERSEAS PRIVATE LIMITED) on 29th July 2026 vide its order passed in CP (IB) 41 (ND) 2026.

The creditors of Surya Foundry Private Limited, are hereby called upon to submit their claims with proof including claims arising out of the Deed of Guarantee executed by the corporate debtor on or before 12th Aug. 2026, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Reetesh Kumar Agarwal
Interim Resolution Professional
Surya Foundry Private Limited
IBBI Reg. no.- IBS/1PA-001/1P-P00878/2017-18/1475
Email Id: ipsuryafoundry@gmail.com, carkargwal@gmail.com
Date: 31/07/2026
Place: New Delhi
AFA Valid up to 31.12.2026

ATVO Enterprises Limited
(Formerly Known as Vandana Knitwear Limited)
CIN No :- L46411RJ1995PLC072122; GSTIN: 08AADCT0860HIZE
Registered Office: Bhandari Plaza, 2nd Floor, Opp Nagar Parishad Rajendra Marg Bhiwara -311001 (Rajasthan)
Contact: 01482-400737; E-Mail ID:- vandanaknitwearlimited2021@gmail.com
Website: www.vandanaknitwear.co

NOTICE

Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-PDI/3750/2026 dated January 30, 2026, we bring it to your notice that a Special Window has been opened from February 05, 2026 to February 04, 2027, to facilitate the transfer and dematerialization ('demat') of physical securities.

The special window is opened for transfer and dematerialisation of physical shares which were sold/purchased prior to 1st April, 2019 and for such transfer requests which were rejected/ returned/not attended due to deficiency in the documents/ process or otherwise. The eligible shareholders who have missed the earlier deadline, are encouraged to take advantage of this opportunity.

Please note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this Special Window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter or lodgement of documents, shareholders are requested to contact the Company's Registrar and Share Transfer Agent MUGF Intime India Private Limited (Formerly Known as Link Intime Private Limited) (RTA of ATVO Enterprises Limited), at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400083., Email id: rnt.helpdesk@in.mpmis.mugf.com., Tel: +91 22 4918 6000.

Important Note: All shareholders are requested to ensure that their E-mail IDs/KYC details are updated with RTA of the Company or with their respective Depository Participants.

For ATVO Enterprises Limited
(Formerly known as Vandana Knitwear Limited)
sd/-
Kirti Agarwal
Company Secretary & Compliance Officer

Place: Bhiwara (Raj.)
Date: 31.07.2026

SIDH MANAGEMENT CORPORATE SERVICES LIMITED
CIN: L65999DL1985PLC019846
Registered Office: E - 253, Saraswati Kunj Apartments 25, I.P. Extension, Patparganj, New Delhi - 110 092
E-Mail: info@sidsmanagement.in; Website: www.sidsmanagement.in
Extract Of Unaudited Standalone Financial Results For The 1st Quarter Ended 30th June, 2026
[See Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

		(Rs. In Lakhs)			
Sl. No.	Particulars	Unaudited	Audited	Unaudited	Audited
		Quarter ended 30th June 2026	Previous Quarter ended 31st March 2026 (Refer note no 2)	Corresponding Quarter ended 30th June 2025	Year ended 31st March 2026
1	Total Income from Operations	9.29	34.39	6.19	57.74
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1.11	25.57	(0.66)	25.21
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1.11	25.57	(0.66)	25.21
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1.11	25.57	(0.66)	21.20
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.11	25.57	(0.66)	21.20
6	Equity Share Capital	211.75	211.75	211.75	211.75
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)				390.28
8	Earnings Per Share (of Rs. 10/- each) (Not Annualised except for year ended)				
	Basic & Diluted	0.05	1.21	(0.03)	1.00

Notes:-
1) The above is an extract of the detailed format of quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the Stock Exchange websites viz. www.mseil.in. The same is also available on the Company's website viz. www.sidsmanagement.in
2) The figures for the quarter ended 31st March, 2026, are the balancing figures between audited figures in respect of the full financial year ended 31st March, 2026 and the year to date figures upto the third quarter of financial year 2025-2026.

By order of the Board
For Sidh Management Corporate Services Limited
Babu Lal Jain
MD and CEO
DIN: 02467622

Place : New Delhi
Date: 31.07.2026

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Reg. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018
Head Office: Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: <http://www.truhomofinance.in>

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shriram Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement) rules, 2002 on 29-July-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address
Mrs. Shiksha W/o Mr. Pushpender House No. SRS-98, First Floor, Village- Nasirpur, Palam, South West Delhi-110045. Also At:- House No.98, Ground Floor, Village-Nasirpur, New Delhi-110045. Mr. Pushpender S/o Sh. Raj Singh House No. SRS-98, First Floor, Village- Nasirpur, Palam, South West Delhi-110045. Also At:- House No.98, Ground Floor, Village -Nasirpur, New Delhi-110045.
Amount due as per Demand Notice
Rs.5346461/- (Rupees Fifty Three Lakh Forty Six Thousand Four Hundred Sixty One Only) in respect of Loan Account No. SLPHGPRK0000940 as on 11-May-2026 and Rs.5131592/- (Rupees Fifty one Lakh Thirty One Thousand Five Hundred Ninety Two Only) in respect of Loan Account No. SLHLGPRK0002552 as on 11-May-2026 Date of Demand Notice - 12-May-2026 Date of Symbolic possession - 29-July-2026 Date of